

IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH: KOLKATA

Before: **Shri J. Sudhakar Reddy, Accountant Member** and
Shri S.S. Viswanethra Ravi, Judicial Member

I.T.A No. 929/Kol/2017

A.Y: 2012-13

M/s. Topsel Pvt. Ltd
PAN: AABCT 2439GC
[Appellant]

Vs.

J.C.I.T, Range-2, Kolkata
[Respondent]

For the Appellant

: Shri S.Jhajharia, FCA, Id.AR

For the Respondent

: Shri G. Hongshing, CIT, Id. DR

Date of hearing : 08-03-2018

Date of pronouncement : 08-03-2018

ORDER

Shri S.S.Viswanethra Ravi, JM:

This appeal by the Assessee is directed against the order of the Commissioner of Income Tax (Appeals), 1, Kolkata dt. 17-02-2017 for the A.Y 2012-13.

2. At the time of hearing before us the Id. AR of the assessee submits that the assessee intends to withdraw the appeal and urged to permit the assessee to withdraw the same. On the other hand, the Id.DR has not objected to such request of the Id.AR. In view of above, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 08-03-2018

Sd/-

J. Sudhakar Reddy
Accountant Member

Sd/-

S.S. Viswanethra Ravi
Judicial Member

Dated : 08-03-2018

PP(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant/Assessee: M/s. Topsel Pvt. Ltd 25 Ganesh Chandra Avenue, Kolkata-13.
2. Respondent :The Jt. Commissioner of Income-tax,Range-2, Kolkata Aaykar Bhawan, P-7, Chowringhee Square, Kolkata-700 069.
3. The CIT(A), Kolkata
4. CIT , Kolkata
5. DR, Kolkata Benches, Kolkata

/True Copy, By order,

Sr.PS/H.O.O
ITAT Kolkata